

[English]

you moving your Statutory Resolution?

SEVERAL HON. MEMBERS: All right.
We may take it up. We agree.

PROF. RASA SINGH RAWAT (Ajmer):
No Sir. I am not moving it.

SHRI M.L. FOTEDAR. I would like to
make a personal request to Shri Vajpayeeji.
Two Ordinances were issued in August this
year and Rajya Sabha has passed the Bills
also. There is nothing important except to
regulate certain procedures in the Medical
Council. I would suggest very humbly to Shri
Vajpayee that if he agrees, we should sit upto
10. p.m. and clear these two Bills.

MR. SPEAKER: Now Shri Tytler.

20.27 hrs

NATIONAL HIGHWAYS (AMENDMENT)
BILL

Amendments made by Rajya Sabha

[English]

SEVERAL HON. MEMBERS: No please.

SHRI M.L. FOTEDAR: I think it will be in
the interest of the health of the nation that we
should sit and finalise these two Bills.

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI JAGDISH TYALER: I beg to move:

MR. SPEAKER: We are now on items
36 and 37 of the Agenda. Prof. Rawatji, are

"That the following amendments made
by Rajya Sabha in the Bill further to amend
the National Highways Act, 1956, be taken
into consideration:-

Clauses I

1. That at page 1, for lines 3 and 4 the following be substituted, namely:-

Short
commencement
title and

" (1). This Act may be called the National
Highways (Amendment) Act, 1992.

(2) it shall be deemed to have come into force on the 23rd day of
October, 1992."

New Clause 4

2. That at page 1, ilalies line 11, the following be inserted namely:-

Ord. 19 of
1992

"4. (1) The National Highways (Amendment) Ordinance,
1992 is hereby repealed.

Repeal
and
savings

(2) Notwithstanding such repeal, anything done
or any action taken under the principal
Act, as amended by the said Ordinance,
shall be deemed to have been done or taken
under the principal Act, as amended by this Act."

MR. SPEAKER: The question is:

further to amend the National Highways Act, 1956, be taken into consideration:

"That the following amendments made by Rajya Sabha in the Bill

Clause I

1. That at page 1, for lines 3 and 4, the following be substituted, namely:-

"1. (1) This Act may be called the National Highways (Amendment) Act, 1992.

Short title and commencement

(2) It shall be deemed to have come into force on the 23rd day of October, 1992."

New Clause 4

2. That at page 1, after line 11 the following be inserted, namely:-

Ord. 19 of 1992

"4. (1) The National Highways (Amendment) Ordinance, 1992 is hereby repealed.

Repeal and Savings

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act."

The motion was adopted.

Clause I

MR. SPEAKER: The question is:

1. That at page 1, for lines 3 and 4 the following be substituted, namely:-

"1. (1) This Act may be called the National Highways (Amendment) Act, 1992.

Short title and commencement

(2) It shall be deemed to have come into force on the 23rd day of October, 1992."

The motion was adopted

New Clause 4

MR. SPEAKER: The question is:

2. That at page 1, after line 11 the following be inserted, namely:-

1. (1) The National Highways (Amendment) Ordinance, 1992 is hereby repealed.

Ord. 19 of 1992

Repeal and savings

- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act."

The motion was adopted.

MR. SPEAKER: The Minister to move that the Amendment made by Rajya Sabha be agreed to.

SHRIJAGDISH TYTLER: I beg to move:

"That the amendment made by Rajya Sabha in the Bill be agreed to."

MR. SPEAKER: The question is:

"That the amendment made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM. L. FOTEDAR): Let me seek his indulgence. He is not responding. His silence means that he is agreeing.

20.32 hrs.

VALEDICTORY REFERENCES

[English]

MR. SPEAKER: Hon'ble Members, the Fifth Session of the Tenth Lok Sabha, which commenced on 24th November, 1992, comes to a close today. The House held 18 sittings lasting over 100 hours.

401 Questions were listed as Starred, of

which 59 questions could be orally answered and written answers were given to 4675 Questions. 61 matters were raised under Rule 377.

In the Legislative field -13 Bills were introduced in Lok Sabha - 10 Bills were passed by the House, important among them being three Constitution (Amendment) Bills, viz., the Constitution (Seventy Second Amendment) Bill, the Constitution (Seventy Third Amendment) Bill and the Constitution (Seventy Fifth Amendment) Bill. The Constitution Amendment Bills were passed unanimously.

The other important Bills passed were the Representation of the Peoples (Amendment) Bill, 1992, the Central Agricultural University Bill, 1992, and the Citizenship (Amendment) Bill, 1992. The Supplementary demands for Grants (General) were also discussed and the Appropriation Bill passed.

Two Short Duration Discussions under Rule 193 were held - one on the effect on farmers due to increase in prices of fertilizers and import of wheat and the second on the statement made by the Minister of Home Affairs regarding general situation at Ayodhya.

The Business of the House could not be transacted on four days during the current Session due to the difficult situation in the House on account of the recent events. The